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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 33/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Daimler Financial Services Pvt Ltd
V/s.
Space Realcon India Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **RAJAN J. PATEL** Petitioner

Rajan Patel

2.

ORDER

Learned Advocate Mr. Rajan Patel present for present for Financial Creditor/
Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent not filed.

petitioner not complied with the direction dated 24.01.2018.

petitioner is directed to issue fresh notice of date of hearing along with copy of this
order on Respondent and shall file proof of service.

List the matter on 15.03.2018.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

B. Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of February, 2018.